
(2002) 09 UK CK 0006

In the Uttarakhand High Court

Case No : Criminal Miscellaneous Bail Application No. 992 of 2002

Noorjahan

APPELLANT

Vs

State of Uttaranchal

RESPONDENT

Date of Decision : 24-09-2002

Acts Referred:

Penal Code, 1860 (IPC) — Section 398, 401

Citation : (2003) 1 UC 288

Hon'ble Judges : Irshad Hussain, J

Bench : Single Bench

Advocate : Ramji Srivastav, for the Appellant;

Judgement

Irshad Hussain, J.—Heard the Learned Counsel for the applicant-accused and the learned. Assistant Govt. Advocate.

2. Seven persons were named in the first information report who have committed the crime and recovery of the booty was made from them. Six of them have been released by the Sessions Judge. The bail application of the applicant was rejected in view of the fact that some costly items were recovered from her possession. However, there is nothing to indicate that the ornaments recovered from her, were of gold. In the circumstances, I find it to be a fit case for bail.

3. Let the applicant Noorjahan wife of Mr. Israt, resident of Radupura near Meerut Chungi, Police Station Kotwali, District Bijnor be released on bail in case crime No. 83 of 2002, u/s 398 and 401 of I.P.C., P.S. Rajpur, District Dehradun on her filing a personal bond and adequate sureties to the satisfaction of C.J.M., Dehradun.